SHRI DINESH SINGH: Yes, and also Tibetan knowing.

श्री देवी निह: क्या माननीय मंत्री जी यह बनलाने की क्रमा करेंगे कि ग्रव तक जो चाइनीज रिफ्यूजीज ग्राये है उनमें से क्या कोई चाइनीज ऐजेंट भी है?

श्री दिनेश जिह : चाइनीज एजेंट मिले यह कहना मृश्किल है लेकिन कुछ लोगों पर .शक हुआ और उन्हें अलग कर दिया गया है।

*334. [The questioner (Shri Dahyabhai V. Patel) was absent. For answer, vide col. 2469 infra.]

SIRPUR PAPER MILLS

*335. Shri BHUPESH GUPTA: Will the Prime Minister be pleased to state:

- (a) whether his attention has been drawn to the allegations of corruption which were made by a Stock and Share Broker of the Hyderabad Exchange videhis letter dated the 2nd March, 1960 to late Prime Minister in respect of the sale of 38145 right shares of the Sirpur Paper Mills of the then State Government of Hyderabad;
- (b) whether it is a fact that the late Prime Minister replied to the above letter saying that the matter would be looked into:
- (c) whether the late Prime Minister handed over the matter for investigation by the Special Police Establishment; and
- (d) if the answer to part (c) above be in the affirmative, what are the results of the inquiry and whether any prosecution was launched against the President of the Hyderabad Stock Exchange?

THE PRIME MINISTER (SHRI LAI, BAHADUR): (a) to (c) Yes.

(d) A senior officer of Andhra Pradesh Government was dismissed from Service. No prosecution could be launched the against this officer or member of the Stock Exchange involved as a legal advice was against such action.

SHRI BHUPESH GUPTA. Is it nota fact that the whole matter came up before the Andhra Pradesh Assembly and also was brought to the notice of the Government through correspondence from people there, where it was pointed out that there was a regular conspiracy between Mr. Damodara Reddy, who was suspended or dismissed by a Presidential Order, and a member of Hyderabad stock exchange, now the President of the stock exchange, for cheating the Government? May know when action had been against the ex-finance Secretary or senior officer of the Government in this matter why the Government did not take similar action by way of launching prosecution against the member of the Hyderabad stock exchange, now the President of the exchange, and is it not a fact that the loss involved was of the order of Rs. 10 lakhs according to public statements and Rs. 7,66,000 according to the statement of the Accountant-General of the State, as revealed in the Assembly?

Shri LAL BAHADUR: As one of the persons concerned died during the pendency of the enquiry into this case, it was not possible to prosecute the case successfully. But in so far, as this gentleman, Mr. Kapur Chand, the stock exchange man is concerned, the income-tax authorities are already looking into the matter. They have been furnished with all information and I expect that they will take necessary action for the recovery of the evaded tax.

SHRI BHUPESH GUPTA: Is it not a fact that for the last ten years, from 1953, this gentleman, Mr. Kapur Chand, who escaped prosecution for cheating the Government, has not been assessed for income-tax and that no action has been taken against

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him even after the local people had brought it to the notice of the income-tax authorities repeatedly and written to the Central Government May I know the reason why Mr. Kapur Chand is being treated in so kind a manner?

SHRI LAL BAHADUR: As far as my information goes, the income-tax authorities are seized of the matter and they are looking into it. I am quite sure that they will not be kind to him and I can assure the hon. Member that I wil see to it that the matter is expedited.

SHRI BHUPESH GUPTA: I very glad of that. When I raised the question with regard to Mr. Taraporewala in this House, the hon. Minister. then the Home Minister I believe took intiative and had prosecution started against him under section 420. Mr. Taraporewala was the then Financial Adviser to the Nizam and the loss involved was 1.60,000. In this particular case here are the materials. I have got here much better material than perhaps there. Why is not prosecution being launched? Let the matter be fought out in court when a conspiracy has been established and the Presidential Order had to be invoked in order to dismiss from service one senior officer for conspiracy. Let the gentleman who has died go. . .

Mr. CHAIRMAN: It is a suggestion for action.

SHRI BHUPESH GUPTAsuggestion for action. I want to know why there is inaction in this · case.

Mr. CHAIRMAN: The Prime Minister has already said that legal advice was against such action.

SHRI BHUPESH GUPTA .: May I know. Sir. who has furnished this legal opinion to the Government? **Has** the Attorney-General or Solicitor-General to the Government of India been consulted, or has the legal opinion come from the Andhra

Pradesh Government, their Advocate-General and so on? I should like to know from where the legal opinion came.

SHRI LAL BAHADUR: The Andhra Pradesh Government have looked into the matter and have formed their own legal opinion. The matter was further looked into by the Law Ministry here, at Centre, and because of the death of one of the gentlemen concerned, it has not been possible to go ahead with the case.

*336 [The questioner (Shri Sunder Mani Patel) was absent. For answer, vide cols. 2469-70 infra.1

MILITARY AID FROM FOREIGN COUNTRIES

*337 | SHRI SITARAM JAIPURIA: | SHRI ARJUN ARORA:

Will the Minister of DEFENCE be pleased to state:

- (a) the extent of military aid given to India during the last six months by each foreign country:
- (b) the conditions on which such aid has been given?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (DR. D. S. Raju): (a) Military aid has been received during the last six months from: ---

> Australia Canada United Kingdom United States of America U.S.S.R. Yugoslavia.

(b) It will not be in public interest to disclose the details of the extent of such aid and the basis on which aid has been provided by these countries.

‡The question was actually asked on the floor of the House by Sitaram Jaipuria